

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S HYTHRO POWER CORPORATION LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hythro Power Corporation Limited
2.	Date of incorporation of corporate debtor	02.03.1994
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies- Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74899DL1994PLC057652
5.	Address of the registered office and principal office (if any) of corporate debtor	106, Vishwadeep Tower, Plot No. 4, District Centre Janak Puri, New Delhi - 110058
6.	Date of closure of Insolvency Resolution Process	23.11.2022
7.	Liquidation commencement date of corporate debtor	23.11.2022 (Copy of order was received on 14.12.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Mahesh Agarwal IBBI/IPA-001/IP-P-01995/2020-2021/13087
9.	Address and e-mail of the liquidator, as registered with the Board	D-13, Suvidha Apartments, Sector - 13 Rohini, Near DC Chowk, New Delhi- 110085 E-mail: ip1387ma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	405 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi- 110001 Email: hythropowercirp@gmail.com
11.	Last date for submission of claims	13.01.2023 (within 30 days from the date the order was received by the undersigned)

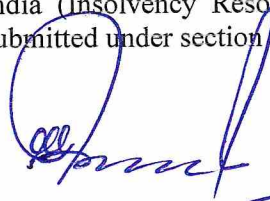
Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench has ordered the commencement of liquidation of the Corporate Debtor **Hythro Power Corporation Limited** vide order dated 23.11.2022. The undersigned was appointed as the Liquidator vide the order dated 12.12.2022. (Copy of order was received on 14.12.2022 through email).

The stakeholders of **M/s Hythro Power Corporation Limited** are hereby called upon to submit their Claims with proof on or before **13.01.2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


Mahesh Agarwal
Liquidator
M/s Hythro Power Corporation Limited
Reg. No.: IBBI/IPA-001/IP-P-01995/2020-2021/13087



Date: 17.12.2022
Place: New Delhi



PERSONAL

I, Maheep Singh Dhnova s/o Mohinder Singh, R/o BK-76, B K Dutt-Colony, Karbala, Lodhi Road, Delhi-110003, have changed my name to Maheep Singh, permanently.

0040645526-2

I, RUKSHANA ANWAR W/o MOHAMMAD ANWAR ALI r/o H.No.-189, Gali No.-7, Behind Telephone Exchange, Samalka Village, Delhi-110037 have changed my name to RUKSANA BEGAM for all future purposes.

0040645433-1

I, Gautam Psasad, S/o Ram Akbal, R/o D-2/126, Gali No.3, Third Pushta, Sonia Vihar, Sahabpur, Delhi-110094, have changed my name to Gautam Prasad.

0040645526-9

I, Haneesh Gurnani s/o Naresh Gurnani R/o B-1/112, Ashok Vihar Phase-2, Delhi-110052, have changed my name to Hanish Gurnani, for all future purposes.

0040645526-5

I, Vimla W/o-Gautam Prasad, R/o D-2/126, Gali No.3, Third Pushta, Sonia Vihar, Sahabpur, Delhi-110094, have changed my name to Birmla Devi.

0040645526-10

I, Varinder wadhwa, R/O 1330 Sec-15, Faridabad, Haryana, have change my name to Varinder Kumar Wadhwa, for all purposes.

0040645526-7

I, Rakesh Kumar Bhatt S/o Madan Mohan Bhatt R/O D-334, Gali No.2A, Tisra-Pusta, Sonia Vihar, Delhi-110094, have changed my name to Rakesh Bhatt.

0040645526-8

I, Mohit Kumar s/o Shiv Kumar, R/o F-45B, 2nd-floor, Gali No.12, Mangal Bazar, Laxmi Nagar, Delhi-110092, have changed my name to Mohit Kumar Sharma, for all future purposes.

0040645526-4

I, Mohinder Singh Dhnova, s/o Nashtar Singh, R/o BK-76, B K Dutt-Colony, Karbala, Lodhi Road, Delhi-110003, have changed my name to Mohinder Singh permanently.

0040645526-3

I, Janvi D/o-Madan Lal R/o RZ-24 B, Prem Nagar, Najafgarh, Delhi-110043, have changed my name to Janvi Anand permanently.

0040645526-6

LOST & FOUND

Lost Handing over possession letter, site possession slip and perpetual lease (all original issued by DDA) related to property: Plot No. 189, Pocket C-1, Sector 36, Rohini, Delhi owned by Parveen Kumar Aggarwal HUF and Manish Mittal HUF. Parveen Kumar Aggarwal r/o SU-12, Pitampura, Delhi.

0040645430-1

J.K. FENNER (INDIA) LIMITED
[CIN:U24231TN1992PLC062306]
Registered Office : 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu.
Phone:0452-4283800, Fax:0452-4283808, Email : vijayaraghavan@jkfenner.com, Website : www.jkfenner.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH CA (CAA) NO. 66/CHE/2022

In the matter of Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

AND

In the matter of Scheme of Amalgamation amongst Acorn Engineering Limited and J.K. Fenner (India) Limited and their respective shareholders and creditors.

AND

ACORN ENGINEERING LIMITED (CIN:U74210TN1978PLC150933, PAN:AABCA2194F), a company incorporated under the Companies Act, 1956, having its Registered Office at 3, Madurai-Melakkal Road, Kochadai, Madurai, Tamil Nadu – 625016.

...Transferor Company / Applicant

AND

J.K. FENNER (INDIA) LIMITED (CIN: U24231TN1992PLC062306, PAN: AAACJ7230N), a company incorporated under the Companies Act, 1956, having its Registered Office at 3, Madurai-Melakkal Road, Madurai, Tamil Nadu – 625016.

...Transferee Company/ Applicant

ADVERTISEMENT OF NOTICE OF MEETING NOTICE CONVENING MEETING OF THE EQUITY SHAREHOLDERS OF J.K. FENNER (INDIA) LIMITED

NOTICE is hereby given that by an Order dated 4th November 2022 read with Order dated 7th December 2022 ("Orders"), the Hon'ble National Company Law Tribunal, Bench at Chennai ("NCLT") has directed a meeting of the equity shareholders of the Transferee Company to be held on Wednesday, 18th January 2023 at 11.30 A.M. at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu for the purpose of considering, and if thought fit, approving, with or without modification(s), the arrangement embodied in the Scheme of Amalgamation amongst Acorn Engineering Limited and J.K. Fenner (India) Limited and their respective Shareholders and Creditors ("Scheme").

In pursuance of the Orders and as directed therein, further notice is hereby given that a meeting of the equity shareholders of the Transferee Company will be held at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, on Wednesday, 18th January 2023 at 11.30 AM, at which time the equity shareholders are requested to attend.

Copies of the Scheme and the explanatory statement, under Sections 230(3), 232(1) and (2) and 102 of the Companies Act, 2013 can be obtained free of charge at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, India or at the office of its advocates at No.5, 1st and 2nd Floor, 8th street, Dr.Radhakrishnan Salai, Mylapore, Chennai- 600004.

The form of proxy can be obtained free of charge from the registered office of the Transferee Company. Person entitled to attend and vote at the meeting, may vote in person or by proxy, provided that the proxy in the prescribed form is deposited at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, not later than 48 hours before the time of the meeting.

NCLT has appointed M/s. M.S. Elamathi to be the Chairperson of the said meeting including any adjournment or adjournments thereof.

The Scheme, if approved in the aforesaid meeting, will be subject to the subsequent approval of the NCLT.

For J.K. Fenner (India) Limited

Sd/-

R. Vijayaraghavan

Company Secretary

Dated this 17th December 2022.

Place : Chennai.

J.K. FENNER (INDIA) LIMITED
[CIN:U24231TN1992PLC062306]
Registered Office : 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu.
Phone:0452-4283800, Fax:0452-4283808, Email : vijayaraghavan@jkfenner.com, Website : www.jkfenner.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH CA (CAA) NO. 66/CHE/2022

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AND

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NCLT has appointed M/s. M.S. Elamathi to be the Chairperson of the said meeting including any adjournment or adjournments thereof.

The Scheme, if approved in the aforesaid meeting, will be subject to the subsequent approval of the NCLT.

For J.K. Fenner (India) Limited

Sd/-

R. Vijayaraghavan

Company Secretary

Dated this 17th December 2022.

Place : Chennai.

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POSSESSION NOTICE - (for immovable property) Rule 8-1)
Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act), read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the **Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.)** has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within **60 days** from the publication of this notice, the amounts indicated herein below together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset/immovable property
Laxman, Late Ram Gangwal, M/S Jyeshtha Garments, Mrs. Prem Devi, Saraswati (Prospect No 966757 & 970134)	12-Dec-2022 & Rs.17,57,186/- (Rupees Seventeen Lakh Fifty Seven Thousand One Hundred Eighty Six Only) For 966757 & Rs.1,09,501/- (Rupees One Lakh Nine Thousand Five Hundred One Only) for 970134	All that piece and parcel of the property being Entire Second Floor, Without Roof Rights, Property No E 16/681, With Carpet Area Ad Measuring 304 Sq.ft. And Built Up Area Ad Measuring 381 Sq. Ft. Situated At Amrit Kaur Puri, Tank Road, Karol Bagh, Central Delhi, 110005, Delhi, India.
Mr. Sunny Mrs. Kajal Mr.Rinku R/S Seat Cover (Prospect No IL10206543)	12-Dec-2022 Rs. 16,95,589/- (Rupees Sixteen Lakh Ninety Five Thousand Five Hundred Eighty Nine Only)	All that piece and parcel of the property being Property Plot Comprised in Kharsa no. 2222, 2223, 2224, 2225, With Land Area Ad Measuring 1872 Sq. ft. And Built Up Area Ad Measuring 2418 Sq.ft., Situated in Patti Muslimann (inside Nagar Nigam Sonapat) Tehsil and District Sonapat, Haryana, India, 131001.

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi/ Kamal - SCO - 408, GF, Mughal Canal, Kamal, Haryana - 132001 or Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Puri Gurugan, Haryana, Place: Delhi; Date: 17-12-2022

Sd/- Authorised Officer, For IFL Home Finance Ltd.

POSSESSION NOTICE - (for immovable property) Rule 8-1)
Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein above with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IFL HFL" together with all the costs, charges and expenses incurred at any time for sale or transfer of secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets."

Name of the Borrower(s)/ Delhi BRANCH	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Veeresh Kumar & Mrs. Roopal (Prospect No. IL1085439)	All That Piece And Parcel Of: Built Up Property Bearing No. B-55, Land Area Measuring 50 Square Yards, Out Of Kharsa No. 317, Situated In The Area Of Village Bindra Pur, Delhi State Colony Known As Sanjay Enclave, In Block-b, Gali No. 5, Uttam Nagar, New Delhi-110059	Rs. 19,56,487/- (Rupees Nineteen Lakh Fifty Six Thousand Four Hundred Eighty Seven Only)	02-Sep-2022	13-Dec-22
Mr. Nirdosh Kumar Gupta, Mr.Akash Gupta & Mrs.Reema Gupta	All that piece and parcel of: Property No D-259-B, Second Floor, Portion, Without Roof Rights Area, Admeasuring 540 Sq.Ft. Out Of Kharsa No. 38 Village Shikarpur Khas Delhi, Delhi, 110092, Delhi, India (Sfty Eight Only)	Rs. 19,90,568/- (Rupees Nineteen Lakh Ninety Thousand Five Hundred Sixty Eight Only)	16-Sep-2022	14-Dec-22

For further details please contact to Authorised Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi/ Corporate Office: Plot No. 98, Phase-IV Udyog Vihar, Gurugan, Haryana, Place: Delhi; Date: 17/12/2022

Sd/- Authorised Officer, For IFL Home Finance Limited

J.K. FENNER (INDIA) LIMITED
[CIN:U24231TN1992PLC062306]
Registered Office : 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu.
Phone:0452-4283800, Fax:0452-4283808, Email : vijayaraghavan@jkfenner.com, Website : www.jkfenner.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH CA (CAA) NO.66/CHE/2022

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...Transferee Company/ Applicant

ADVERTISEMENT OF NOTICE OF MEETING NOTICE CONVENING MEETING OF THE UNSECURED CREDITORS OF J.K. FENNER (INDIA) LIMITED

NOTICE is hereby given that by an Order dated 4th November 2022 read with Order dated 7th December, 2022 ("Orders"), the Hon'ble National Company Law Tribunal, Bench at Chennai ("NCLT") has directed a meeting of the unsecured creditors of the Transferee Company to be held on Wednesday, 18th January 2023 at 2.30 PM. at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu for the purpose of considering, and if thought fit, approving, with or without modification(s), the arrangement embodied in the Scheme of Amalgamation amongst Acorn Engineering Limited and J.K. Fenner (India) Limited and their respective shareholders and creditors ("Scheme").

In pursuance of the Orders and as directed therein, further notice is hereby given that a meeting of the unsecured creditors of the Transferee Company will be held at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, on Wednesday, 18th January 2023 at 2.30 PM, at which time the unsecured creditors are requested to attend.

Copies of the Scheme and the explanatory statement, under Sections 230(3), 232(1) and (2) and 102 of the Companies Act, 2013 can be obtained free of charge at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, India or at the office of its advocates at No.5, 1st and 2nd Floor, 8th street, Dr.Radhakrishnan Salai, Mylapore, Chennai- 600004.

The form of proxy can be obtained free of charge from the registered office of the Transferee Company. Person entitled to attend and vote at the meeting, may vote in person or by proxy, provided that the proxy in the prescribed form is deposited at the registered office of the Transferee Company at 3, Madurai-Melakkal Road, Madurai 625016, Tamil Nadu, not later than 48 hours before the time of the meeting.

NCLT has appointed M/s. M.S. Elamathi to be the Chairperson of the said meeting including any adjournment or adjournments thereof.

The Scheme, if approved in the aforesaid meeting, will be subject to the subsequent approval of the NCLT.

For J.K. Fenner (India) Limited

Sd/-

R. Vijayaraghavan

Company Secretary

Dated this 17th December 2022.

Place : Chennai.

"IMPORTANT"

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Balinee Milk Producer Company Limited
REGISTERED OFFICE: 1380, 1st Floor, Mauja Lehargird, Mohalla Balajipuram, Nandanpura, Jhansi, Uttar Pradesh, India, 284003
CIN NO. U01409UP2019PTC112780, Email : info@balineemilk.com, M:9305805396

NOTICE INVITING TENDER

Balinee Milk Producer Company Limited, Jhansi, Uttar Pradesh, seek Invitation of Bids (IFB) for supply, installation, testing and commissioning of Goods under a Dairy value chain project supported by Uttar Pradesh-State Rural Livelihood Mission (UPSRIL) for the following goods:

Sl	IFB No	Brief Description of Items	Last date and time for submission of Bids
1	BALINEE/22-23/OT/ALCANS/DEC01	ALUMINIUM ALLOY MILK CANS WITH LID-Capacity 40 Lit.(3500 nos.)	18 JANUARY 2023 11:00 Hrs

The tender document can be obtained from the aforesaid office either in person/Post or by writing an email to info@balineemilk.com. Tender documents are not transferable. Any corrigendum/amendment will be notified through email to the parties who have shown their written interest only.

S/d Chief Executive

U.P. State Road Transport Corporation
Parivahan Bhavan, Tehri Kotli, 6 M.G. Marg, Lucknow-226001 (U.P.)

Notification no. : 337 CAMD/22-142 CAMD/22 Dated : 16.12.2022

LEASING OF SPACES FOR INSTALLATION OF ATM (AUTOMATED TELLER MACHINE) FACILITY AT VARIOUS PREMISES OF UPSRTC

UPSRTC is inviting E-tender for the Installation, Operation, Maintenance and Management of Automated Teller Machine (ATM)/Cash Deposit Machine (CDM) facility at bus stations/depos for the terms of (05) years. The tender document can be downloaded from e-tender website <https://etender.up.nic.in> and referred as view version on www.upsrtc.com. Please do visit E-tender.up.nic.in from time to time before last date submission of tender of any possible amendment/addendum/corrigendum. The Bid Schedule with important timelines are as under:

BID SCHEDULE	
1. Publication of Tender Document on e-tender portal https://etender.up.nic.in and www.upsrtc.com	17.12.2022
2. Pre Bid Meeting at UPSRTC Head Quarters	28.12.2022
3. Publication of Corrigendum & / or Addendum	28.12.2022
4. Submission of Technical/Financial Bid	12.01.2023 upto 15:00 Hrs
5. Opening of Technical Bid	12.01.2023 at 15:30 Hrs

GM (Marketing)

NOTICE OF LOSS OF SHARES OF YAMINI INVESTMENTS COMPANY LIMITED
Regd. Off.D-215, CRYSTAL PLAZA, OPPOSITE INFINITY MALL, NEW LINK ROAD, ANDHERI WEST, MUMBAI - 400053

Notice is hereby given that the following Share Certificate have been reported as lost/misplaced and the Company intends to issue duplicate certificate(s) in lieu thereof, in due course.

Any person who has a valid claim on the said Shares should lodge such claim with the Company at its Registered Office or to their registrar Skyline Financial Services Pvt. Ltd.

D-153 A, 1st Floor, Okhla Industrial Area, Phase –1. New Delhi-110020., within 15 days hereof.

Name of the holder	Folio No.	No. of Shares	No. of Certificate	Distinctive Nos.
Aashirvad Dealtcomm Pvt. Ltd.	692	10,000	13	412001 to 422000
Aashirvad Dealtcomm Pvt. Ltd.	692	320,000</		

सोना 107 रुपए मजबूत, चांदी 120 रुपए टूटी

नई दिल्ली, 16 दिसंबर (भाषा)।

विदेशों में बहुमूल्य धातुओं की कीमतों में तेजी के बीच दिल्ली सरफाा बाजार में शुक्रवार को सोना 107 रुपए बढ़ कर 54,222 रुपए प्रति 10 ग्राम हो गया। एचडीएफसी सिक्केरिटीज ने यह जानकारी दी। इससे पिछले सत्र में सोने का भाव 54,115 रुपए प्रति 10 ग्राम पर बंद हुआ था। हालांकि, चांदी की कीमत 120 रुपए के नुकसान के साथ 68,001 रुपए प्रति किलोग्राम रही। एचडीएफसी सिक्केरिटीज के शोध विश्लेषक, दिलीप परमार ने कहा कि घरेलू बाजार में सोने की कीमत को कमजोर रुपए से समर्थन मिला। एशियाई कारोबार में कामकेस (जिस बाजार) में सोने की कीमतों में तेजी रही। अंतरराष्ट्रीय बाजार में सोना लाभ के साथ 1,783.80 डालर प्रति औंस पर था। जबकि चांदी गिरावट के साथ 23.07 डालर प्रति औंस पर रही।

मिस्त्री मौत मामले : अनाहिता पंडोले ने सीट बेल्ट नहीं लगाई थी ठीक से

मुंबई, 16 दिसंबर (भाषा)।

उद्योगपति साहस्र मिस्त्री की सड़क दुर्घटना में हुई मौत के मामले में लापरवाही से कार चलाने की आरोपी स्त्री रोग विशेषज्ञ डाक्टर अनाहिता पंडोले ने सीट बेल्ट सही से नहीं लगा रखी थी। पुलिस ने शुक्रवार को यह जानकारी दी।

उल्लेखनीय है कि इस साल चार सितंबर को पालघर जिले में सुर्या नदी के पुल पर मर्सिडीज बेंज कार के रेलिंग से टकराने के बाद टाटा संस के पूर्व अध्यक्ष मिस्त्री (54) और उनके दोस्त जहांगीर पंडोले की मौत हो गई

बजट में गिरावट सूचकांक 461 अंक टूटा

मुंबई, 16 दिसंबर (भाषा)।

घरेलू शेयर बाजारों में गिरावट का सिलसिला लगातार दूसरे दिन शुक्रवार को भी जारी रहा और बीएसई सूचकांक 461 अंक से अधिक टूट गया। वैश्विक बाजारों में कमजोर रुख के बीच विभिन्न देशों के केंद्रीय बैंकों ने नीतिगत बढ़ बढ़ाये और आक्रामक रुख से बाजार नीचे आये। कारोबारियों के अनुसार, विदेशी पूंजी की निकासी के बीच डालर के मुकामलें रुपए के कमजोर पड़ने से जोखिम

भारत 5,000 अरब डालर की अर्थव्यवस्था बनने की राह पर : गडकरी

नई दिल्ली, 16 दिसंबर (भाषा)।

केंद्रीय सड़क परिवहन एवं राजमार्ग मंत्री नितिन गडकरी ने कहा है कि भारत 2024–25 तक 5,000 अरब डालर का सकल घरेलू उत्पाद (जीडीपी) हासिल करने की ओर अग्रसर है। गडकरी ने शुक्रवार को उद्योग मंडल फिक्की के एक कार्यक्रम में कहा कि भारत दुनिया की सबसे तेजी से बढ़ने वाला प्रमुख अर्थव्यवस्था है। 2024-25 तक भारत 5,000 अरब डालर की अर्थव्यवस्था होगा।

उन्होंने कहा कि केंद्र सरकार सतत विकास को

लेने की धारणा और प्रभावित हुई है। तीस शेयरों पर आधारित बीएसई सूचकांक 461.22 अंक यानी 0.75 फीसद की गिरावट के साथ 61,337.81 अंक पर बंद हुआ। नेशनल स्टॉक एक्सचेंज का निप्पटी भी 145.90 अंक यानी 0.79 फीसद की गिरावट के साथ 18,269 अंक पर बंद हुआ।

सूचकांक के शेयरों में डा रेवेड्यु सबसे ज्यादा 3.62 फीसद नीचे आया। इसके अलावा महिंद्रा एंड महिंद्रा, एशियन पेंट्स, टाटा कंसल्टेंसी सर्विसेज, भारतीय स्टेट बैंक,

टाइटन, पावरग्रिड और विप्रो भी प्रमुख रूप से नुकसान में रहे। केवल चार शेयर–एचडीएफसी बैंक, हिंदुस्तान यूनिटीयर, नेरेल् इंडिया और टाटा स्टील 0.49 फीसद तक लाभ में रहे। अमेरिकी फेडरल रिजर्व के बाद यूरोपीय केंद्रीय बैंक (ईसीबी) और बैंक आफ इंग्लैंड ने नीतिगत दर में वृद्धि की है। साथ ही महंगाई को काबू में लाने के लिए आक्रामक रुख का संकेत दिया है। इससे इस उम्मीर को झटका लगा कि नीतिगत दर लगभग उच्च स्तर पर पहुंच चुकी है।

राज्यसभा में वित्त मंत्री निर्मला सीतारमण ने शुक्रवार को कहा कि सरकार डिजिटल उधारी देने वाले विभिन्न चीनी ऐप द्वारा आम आदमी को उत्पीड़न व धोखाधड़ी से बचाने के लिए ठोस कार्रवाई कर रही है। उच्च सदन में शून्यकाल के दौरान तृणमूल कांग्रेस के सदस्य नदीमुल हक ने डिजिटल उधारी देने वाले ऐप द्वारा आम आदमी के साथ किए जाने

विदेशी मुद्रा भंडार बढ़ कर 564.06 अरब डालर मुंबई, 16 दिसंबर (भाषा)।

देश का विदेशी मुद्रा भंडार नौ दिसंबर को समाप्त सप्ताह के दौरान 2.91 अरब डालर बढ़ कर 564.06 अरब डालर पर पहुंच गया। भारतीय रिजर्व बैंक ने शुक्रवार को यह जानकारी दी।

विदेशी मुद्रा भंडार में लगातार पांचवें सप्ताह तेजी आई है। पिछले सप्ताह देश का कुल विदेशी मुद्रा भंडार 11 अरब डालर बढ़ कर 561.16 अरब डालर पर पहुंच गया था।

देश/व्यापार

ऋण के नाम पर धोखाधड़ी करने वाले ऐप के खिलाफ ठोस कदम : सीतारमण

जनसत्ता ब्यूरो

नई दिल्ली, 16 दिसंबर।

राज्यसभा में वित्त मंत्री निर्मला सीतारमण ने शुक्रवार को कहा कि सरकार डिजिटल उधारी देने वाले विभिन्न चीनी ऐप द्वारा आम आदमी को उत्पीड़न व धोखाधड़ी से बचाने के लिए ठोस कार्रवाई कर रही है। उच्च सदन में शून्यकाल के दौरान तृणमूल कांग्रेस के सदस्य नदीमुल हक ने डिजिटल उधारी देने वाले ऐप द्वारा आम आदमी के साथ किए जाने

धोखाधड़ी का मुद्दा उठा। सीतारमण जब हक की ओर से उठाए गए मुद्दे का जवाब दे रही थीं, तभी कांग्रेस के एक सदस्य ने सरकार पर तंज किया कि उसके पास चीनी ऐप के मुद्दे पर चर्चा करने का समय है लेकिन चीनी अतिक्रमण जैसे संवेदनशील मुद्दे पर बहस का समय नहीं है। इस पर सीतारमण ने विपक्षी दल पर आम आदमी की चिंताओं के साथ

धोखा करने का आरोप लगाया। इसे लेकर सदन में कुछ देर हंगामा भी हुआ।

हक ने डिजिटल उधारी ऐप का मुद्दा उठाते हुए कहा कि आसानी से ऋा देने का झांसा दे रहे ऐसे करीब 1,100 ऐप में से लगभग 600 ऐप अवैध हैं और भारतीय रिजर्व बैंक (आरबीआई) के दिशानिर्देशों के दायरे से बाहर हैं। उन्होंने कहा कि इन अवैध ऐप में बड़ी संख्या चीनी ऐप की है। इसके अलावा में वित्त मंत्री ने कहा कि चीनी ऐप के मुद्दे पर भारतीय रिजर्व बैंक कार्रवाई कर रहा है।

उन्होंने बताया कि अन्य संबंधित मंत्रालय भी मिलकर इस पर काम कर रहे हैं ताकि आम आदमी के साथ धोखाधड़ी न हो। उन्होंने कहा कि छह-सात महीने में मैंने खुद आरबीआई के प्रतिनिधियों और मेरे मंत्रालय के सचिवों के साथ बैठकें की हैं।

अंतर्बैंक विदेशी मुद्रा विनिमय बाजार में अमेरिकी मुद्रा के मुकाबले

रुपया शुक्रवार को नौ पैसे की गिरावट के साथ 82.85 (अस्थायी) प्रति डालर पर बंद हुआ। घरेलू शेयर बाजार में भारी बिकवाली और विदेशों में डालर मजबूत होने से रुपए की धारणा प्रभावित हुई। बाजार सूचों ने कहा कि हालांकि कच्चे तेल की कीमतों में गिरावट से रुपए की हानि पर कुछ अंशुश लग गया। अंतर्बैंक विदेशी मुद्रा विनिमय बाजार में रुपया 82.84 के स्तर पर काफी कमजोर खुला और कारीबार के अंत में यह नौ पैसे की गिरावट के साथ 82.85 रुपए प्रति डालर पर बंद हुआ। कारोबार के दौरान रुपए ने 82.73 के उच्च स्तर और 82.89 के निम्नले स्तर को छुआ। इससे पिछले कारोबारी सत्र में रुपया 82.76 प्रति डालर के भाव पर बंद हुआ था। इस बीच, दुनिया की छह प्रमुख मुद्राओं की तुलना में डालर की मजबूती को दर्शाने वाला डालर सूचकांक 0.13 फीसद बढ़ कर 104.69 हो गया।

In The Court Of Ms. Divya Sharma JMC	Ludhiana	Date: 20-01-2023
next date, purpose of case, orders and judgments as well as other case information is available on	http://district.courts.gov.in/ludhiana	
Kotak Mahindra Bank Ltd	Vs	Abhijit Bhagade
CNR No. PBLD03-042936-2019		
Publication Issued To: Ajay Sharma	Address- R/o Ward No 10 Dr Jakir Hussain Wa Mahasumund, Distt mahasamund Raipur, Chattisgarh	
Whereas it has proved to the satisfaction of this court that you the above named accused /accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 20-01-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence for details logon t	https://highcourtcchd.gov.in/?trs=distric	n
oice&district=ludhiana	JMIC Ludhiana	

In The Court Of Ms. Divya Sharma JMC	Ludhiana	Date: 20-01-2023
next date, purpose of case, orders and judgments as well as other case information is available on	http://district.courts.gov.in/ludhiana	
Kotak Mahindra Bank Ltd	Vs	Jitendra Singh Bhadouriya @ Jitendra Singh
CNR No. PBLD03-042914-2019		
Publication Issued To: Jitendra Singh Bhadouriya @ Jitendra Singh Address- R/o House No 16 Sambhalpur Lohargarh Sambalpur Raigarh 496001 Chhatisgarh		
Whereas it has proved to the satisfaction of this court that you the above named accused /accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 20-01-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence for details logon to	https://highcourtcchd.gov.in/?trs=distric	n
oice&district=ludhiana	JMIC Ludhiana	

इस संबंध में **DD No. 40A**, दिनांक **30.11.2022** पुलिस स्टेशन- **रानी बाग, दिल्ली** में दर्ज है। यदि इसके बारे में कोई सुराग या जानकारी मिले तो इसकी सूचना तुरंत निम्नलिखित पते पर दें।

थाना प्रमुख

पुलिस स्टेशन- रानी बाग, दिल्ली

फोन:- 011–27015329, 9868500452

रुपया नौ पैसे गिर कर 82.85 प्रति डालर

मुंबई, 16 दिसंबर (भाषा)।

अंतर्बैंक विदेशी मुद्रा विनिमय बाजार में अमेरिकी मुद्रा के मुकाबले रुपया शुक्रवार को नौ पैसे की गिरावट के साथ 82.85 (अस्थायी) प्रति डालर पर बंद हुआ। घरेलू शेयर बाजार में भारी बिकवाली और विदेशों में डालर मजबूत होने से रुपए की धारणा प्रभावित हुई। बाजार सूचों ने कहा कि हालांकि कच्चे तेल की कीमतों में गिरावट से रुपए की हानि पर कुछ अंशुश लग गया। अंतर्बैंक विदेशी मुद्रा विनिमय बाजार में रुपया 82.84 के स्तर पर काफी कमजोर खुला और कारीबार के अंत में यह नौ पैसे की गिरावट के साथ 82.85 रुपए प्रति डालर पर बंद हुआ। कारोबार के दौरान रुपए ने 82.73 के उच्च स्तर और 82.89 के निम्नले स्तर को छुआ। इससे पिछले कारोबारी सत्र में रुपया 82.76 प्रति डालर के भाव पर बंद हुआ था। इस बीच, दुनिया की छह प्रमुख मुद्राओं की तुलना में डालर की मजबूती को दर्शाने वाला डालर सूचकांक 0.13 फीसद बढ़ कर 104.69 हो गया।

In The Court Of Ms. Divya Sharma JMC	Ludhiana	Date: 20-01-2023
next date, purpose of case, orders and judgments as well as other case information is available on	http://district.courts.gov.in/ludhiana	
Kotak Mahindra Bank Ltd	Vs	Abhijit Bhagade
CNR No. PBLD03-042925-2019		
Publication Issued To: Abhijit Bhagade	Address- R/o Hno 22, Sec7 Awasiya Para, New Rajendra Nagar, Distt Raipur 492001 Chattisgarh	
Whereas it has proved to the satisfaction of this court that you the above named accused /accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 20-01-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence for details logon t	https://highcourtcchd.gov.in/?trs=distric	n
oice&district=ludhiana	JMIC Ludhiana	

In The Court Of Ms. Divya Sharma JMC	Ludhiana	Date: 20-01-2023
next date, purpose of case, orders and judgments as well as other case information is available on	http://district.courts.gov.in/ludhiana	
Kotak Mahindra Bank Ltd	Vs	Jitendra Singh Bhadouriya @ Jitendra Singh
CNR No. PBLD03-042914-2019		
Publication Issued To: Jitendra Singh Bhadouriya @ Jitendra Singh Address- R/o House No 16 Sambhalpur Lohargarh Sambalpur Raigarh 496001 Chhatisgarh		
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oice&district=ludhiana	JMIC Ludhiana	

इस संबंध में **DD No. 40A**, दिनांक **30.11.2022** पुलिस स्टेशन- **रानी बाग, दिल्ली** में दर्ज है। यदि इसके बारे में कोई सुराग या जानकारी मिले तो इसकी सूचना तुरंत निम्नलिखित पते पर दें।

थाना प्रमुख

पुलिस स्टेशन- रानी बाग, दिल्ली

फोन:- 011–27015329, 9868500452

IT IS HEREBY INFORMED THAT MY CLIENT SMT SUPMA MATHAR & SHR SUNJ MATHAR ARE PURCHASING THE UPPER GROUND FLOOR WITHIN ROOF RIGHTS OF FREEDHO PROPERTY No. 86&52, ON PLOT NO 35, ADMEASURING 7246 SQ.MTRS, SINDHURA KANAL CHOWK No. 9, DEER, COLONY, B, REGULARISED BY INDICODA VUE ITS RESOLUTION No. 19, DATED 26/04/2018, IN FAVOUR OF SHR VIJAY KUMAR SINGH AND SHRI CHHATRA SINGH, SHRI AJAY SINGH VERMA& JADEVI VERMA, SHRI NARESH KUMAR, MR. RAJESH SMT. SHANDESH SMT. LAXMI DEVI EXPRESSLY AFTER THEIR DEATH THEIR LEGAL HEIRS MR. RAMNISH LOON & SHRI NARESH VERMA RELINQUISHED/RELEASED THEIR RIGHTS IN FAVOUR OF SHR VIJAY KUMAR SINGH AND SHRI CHHATRA SINGH, SHRI AJAY SINGH VERMA& JADEVI VERMA, SHRI NARESH KUMAR, MR. RAJESH SMT. SHANDESH SMT. LAXMI DEVI EXPRESSLY AFTER THEIR DEATH THEIR LEGAL HEIRS MR. RAMNISH LOON & SHRI NARESH VERMA RELINQUISHED/RELEASED THEIR RIGHTS IN FAVOUR OF SHR VIJAY KUMAR SINGH AND SHRI CHHATRA SINGH, SHRI AJAY SINGH VERMA& JADEVI VERMA, SHRI NARESH KUMAR, MR. RAJESH SMT. 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